

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 484 of 2020

IN THE MATTER OF:

Noble Resources International Pte Ltd.

...Appellant

Versus

**Rajiv Chakraborty & Ors.
(Resolution Professional of Uttam
Galva Metallics)**

...Respondents

Company Appeal (AT) (Insolvency) No. 485 of 2020

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...Appellant

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**Rajiv Chakraborty & Ors.
(Resolution Professional of Uttam
Galva Metallics)**

...Respondents

Present:

For Appellant :

**Mr. Krishnendu Datta, Mr. Supriyo Mahapatra and
Mr. Vividh Tandon, Advocates**

For Respondents :

**Ms. Anjali Anchayil, Mr. Ahsan Allan and Ms. Fatema
Kachwaha, Advocates for R-1
Mr. Arun Kathpalia, Senior Advocate with
Ms. Misha and Ms. Mahima Sareen, Advocates for
R-2
Mr. Dhirajkumar Totala, Mr. Nishant Upadhyay and
Mr. Hardik Jain, Advocates**

O R D E R
(Through Virtual Mode)

16.07.2020 Mr. Arun Kathpalia, learned Senior Counsel representing the Respondent submits that ***'Makalu Trading Ltd. vs. Rajiv Chakraborty, Resolution Professional'*** *'Company Appeal (At) (Insolvency) No. 533 of 2020'* which has been heard and wherein judgment has been reserved on 12th June,

2020 may have bearing on the instant appeal. In view of the same, these appeals are adjourned.

The pleadings shall be completed.

List the matter on **21st August, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/